



# Central Electricity Regulatory Commission

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Phone : 23353503, FAX: 23753923

Petition No. 69/TL/2022

Dated: 09.06.2022

## **NOTICE UNDER CLAUSE (a) OF SUB-SECTION (5) OF SECTION 15 OF THE ELECTRICITY ACT, 2003**

An application under sub-section (1) of Section 15 of the Electricity Act, 2003 (the Act) has been made by the Applicant, POWERGRID Southern Interconnector Transmission System Limited (PSITL) having its registered office at B-9, Qutab Industrial Area, Katwaria Saria, New Delhi-110 016, for grant of separate transmission licence for implementation of schemes, namely (i) requirement of 765 kV spare (1-ph) Reactors units at 765 kV Chilkaluripeta (Part-B), and (ii) scheme to bypass NGR to use Switchable line reactor as bus reactor at 765 kV Chilkaluripeta on the Regulated Tariff Mechanism (RTM) mode (hereinafter referred to as the 'transmission scheme') consisting of the following elements:

A. Requirement of 765 kV spare (1-ph) Reactors units at 765 kV Chilkaluripeta (Part-B):

Scope of the Transmission Scheme	Capacity/km	
One spare unit (1-ph) of 80 MVAR reactor at 765 kV Chilkaluripeta along with necessary arrangement to take spare reactor units into service as per the operational requirement	1x125 MVAR, 420 kV Bus Reactor 80 MVAR (1-ph)	15 months from issue of OM by CTU

B. Scheme to bypass NGR to use Switchable line reactor as bus reactor at 765 kV Chilkaluripeta:

Scope of the Transmission Scheme	Capacity/km	
NGR bypass arrangement to use switchable line reactors (240 MVAR each) as bus reactors installed on each circuit of Vemagairi-Chilkaluripeta 765 kV D/C line at Chilkaluripeta 765 kV S/s	NGR bypass arrangement	6 months from issue of OM by CTU

- Central Transmission Utility of India Limited vide its Office Memorandum dated 16.11.2021 approved the implementation of subject transmission scheme on RTM mode along with identifying the implementing agency and also addressed the same to Ministry of Power, Government of India and NCT.
- The Central Transmission Utility has recommended for grant of separate transmission licence to PSITL for executing the transmission schemes (1) Requirement of 765kV spare (1-Ph) reactor unit at 765kV Chilkaluripeta (Part-B) and (2) Scheme to bypass NGR to use Switchable Line Reactor as Bus Reactor at 765kV Chilkaluripeta through RTM route as mentioned in para-1 above.
- Based on material available on record, the Commission has, vide order dated 8.6.2022 in Petition No. 69/TL/2022, proposed to issue separate transmission licence to the Petitioner for transmission scheme on the Regulated Tariff Mechanism route as noted in para 1 above.
- A copy of the application, along with its annexures and enclosures, made by the Petitioner for grant of inter-State transmission licence to POWERGRID Southern Interconnector Transmission System Limited before the Commission can be accessed at the website [www.powergrid.in](http://www.powergrid.in) inspected by any person in the Commission's office by following the laid down procedure.
- Notice is hereby given in pursuance of clause (a) of sub-section (5) of Section 15 of the Act that suggestions or objections, if any, to the Commission's proposal to grant transmission licence to the Applicant, as aforesaid, be sent to the undersigned by 30.6.2022 at the above noted address. The suggestions or objections received after the specified date shall not be considered.
- The application shall be taken up for further hearing by the Commission in due course. Any person who files suggestions or objections may in his/her discretion attend the hearing, for which no TA/DA shall be paid by the Commission.

(Harpreet Singh Pruthi)  
Secretary